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Tamil Nadu Open University (Amendment) Act, 2006 4 of 2006

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Tamil Nadu Open University (Amendment) Act, 2006 4 of 2006

An Act further to amend the Tamil Nadu Open University Act, 2002. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-sixth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on the February 2, 2006 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.37, page 9, dated February 3, 2006.

1. Short Title :-

This Act may be called the Tamil Nadu Open University (Amendment) Act, 2006.

2. Amendment Of Section 10 :-

In Section 10 of the Tamil Nadu Open University Act, 2002 (Tamil Nadu Act 27 of 2002) --

- (1) in sub-section (3), for the expression "shall not be eligible for a second term ", the expression "shall be eligible for re-appointment for a further period of three years " shall be substituted;
- (2) In sub-section (4), for the expression "the senior-most Professor of the University shall exercise the powers and perform the current duties of the Vice-Chancellor", the expression "the Syndicate shall, as soon as possible, make the requisite arrangements for exercising the powers and performing the current duties of the Vice-Chancellor" shall be substituted.